

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/MP/2013

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to change in law impacting revenues and costs during the operating period.
- Date of hearing : 3.6.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : GMR-Kamlanga Energy Limited, Bangalore
- Respondents : Dakshin Haryana Bijili Vitran Nigam Limited and others
- Parties present : Shri Amit Kapoor, Advocate, GMR
Shri Vishrov Mukerjee, Advocate, GMR
Shri G. Umapathy, Advocate, DHBVNL
Shri R. Mekhala, Advocate, DHBVNL
Shri Sugesh Guru, Advocate, PTC

Record of Proceedings

Learned counsel for the petitioner requested the Commission to adjourn the matter to the month of July, which was allowed by the Commission.

2. The petition shall be listed for hearing on 24.7.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)